

MR. SPEAKER: I do not mind if the House takes this up. This is the position. This is before the House. You can take a decision. I am with the House. Whatever the House says, I will agree.

SHRI G.M. BANATWALLA: I am pleading it to you.

MR. SPEAKER: I put it to the House. You are the masters. You are my master. I am giving it to you for your consideration. Whatever the House likes, I will go along with it. But I know the situation. I really feel pained also at the grim situation and I do not like the way the things are going.

SHRI G.M. BANATWALLA: There is a conspiracy. Violence is spreading.

MR. SPEAKER: Shall we go on with the Finance Bill?

SHRI THAMPAN THOMAS (Mavelikara): We can take up the discussion on the communal situation and complete it, because it is half-discussed. Many of us have spoken. Only a few more remain. We can finish it and the Minister can reply.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIMATI SHEILA DIKSHIT): I agree with them. But while we have the constraint of time so far as the Finance Bill is concerned, there is no constraint of time so far as the discussion on the communal situation is concerned. We would like to take it up. But I would like to appeal to Banatwallaji that we are equally concerned about the communal situation. All the members want to speak on it. But could we take it up after the Finance Bill because for the Finance Bill there is a constraint of time? This is my appeal.

MR. SPEAKER: We can do it also. I think we can tackle it by that time also. Now Mr. Birbal.

(Interruptions)

SHRI S. JAIPAL REDDY: Mr. Speaker, Sir...

MR. SPEAKER: Speaker is concerned only with what is stated on the floor of the House.

(Interruptions)*

MR. SPEAKER: Nothing doing.

12.10 hrs.

MATTERS UNDER RULE 377

[Translation]

- (i) **Demand for financial assistance to the farmers of Ganganagar district of Rajasthan whose crops were damaged by hailstorm**

SHRI BIRBAL (Ganganagar): Mr. Speaker, Sir, I want to raise the following matter under Rule 377.

"Sriganganagar district was hit by hailstorm on 22nd and 25th March, 1989 which caused heavy damage to the crops in 23 villages under Panchayats Lalgarh Jatan in Tehsil Bhadra, 55 villages under Tehsil Nohar and 39 villages under Tehsil Rawatsar. This area has experienced droughts successively for the last three years. Even though the crops were good this year, yet natural calamity was so severe that ripen crop of gram, mustard, wheat, maize and Taramira was completely destroyed.

12.11 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

Therefore, I urge the Central Government that full compensation should be paid to the farmers for damage caused to the crops. At the same time, famine relief work should also be started so that these villages could be saved from desertion and the people could make a living."